

THE PAYMENT OF WAGES (AMENDMENT) ACT, 1976

No. 29 of 1976

[11th February, 1976.]

An Act further to amend the Payment of Wages Act, 1936.

BE it enacted by Parliament in the Twenty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Payment of Wages (Amendment) Act, 1976. Short title and commencement.
- (2) It shall be deemed to have come into force on the 12th day of November, 1975.
- 4 of 1936. 2. In the Payment of Wages Act, 1936 (hereinafter referred to as the principal Act), in sub-section (6) of section 1, for the words "four hundred rupees", the words "one thousand rupees" shall be substituted. Amendment of section 1.
3. In section 6 of the principal Act, the following proviso shall be inserted at the end, namely:— Amendment of section 6.
- "Provided that the employer may, after obtaining the written authorisation of the employed person, pay him the wages either by cheque or by crediting the wages in his bank account."
4. In sub-section (2) of section 7 of the principal Act, after clause (o), the following clause shall be inserted, namely:— Amendment of section 7.
- "(p) deductions, made with the written authorisation of the employed person, for contribution to the Prime Minister's National Relief Fund or to such other Fund as the Central Government may, by notification in the Official Gazette, specify."
- 21 of 1975. 5. (1) The Payment of Wages (Amendment) Ordinance, 1975, is hereby repealed. Repeal and saving.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.